



भारतीय बीमा विनियामक और विकास प्राधिकरण
INSURANCE REGULATORY AND DEVELOPMENT AUTHORITY OF INDIA

Title:To all

Reference No.:

Date:25/08/2011

Proposed amendments to IRDA (Investment) Regulations 2008

The Authority after notification of IRDA (Investment) (4th Amendment) Regulations, 2008 and after mandating the minimum requirements in respect of Investment Risk Management Systems & Process and Internal / Concurrent Audit Scope (issued through Technical Guides through the ICAI) took the feedback from the Working Group members on (1) Operational Issues (2) Systems issues (3) Audit related issues.

Further, after taking the inputs from the Working group and after discussing the same within IRDA, submitted the feedback for the recommendations of IRDA's Standing Committee on Accounting Issues.

The recommended amendments to (1) Periodical Returns (2) Proposed Amendment to Investment Regulations and (3) Guidance note on Preparation of Investment Returns are placed on the web([download](http://www.irda.gov.in/ADMINCMS/cms/Uploadedfiles/Investment2011.zip) [Investment2011.zip](http://www.irda.gov.in/ADMINCMS/cms/Uploadedfiles/Investment2011.zip)) for inviting comments from all stake holders (including insurers, policyholders, academics, analysts etc.)

The comments /suggestions may be sent to [snjayasimhan \[at\] irda \[dot\] gov \[dot\] in](mailto:snjayasimhan@irda.gov.in) and marking cc to [rkumar \[at\] irda \[dot\] gov \[dot\] in](mailto:rkumar@irda.gov.in), latest by 2nd Sep, 2011.